

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 582 OF 2024**

In the matter of:-

Rakesh Kumar

Applicant

Vs.

Union of India & Ors.

Respondents

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(Pankaj Agarwal)

Scientist 'F'

Central Pollution Control Board

Delhi- 110032

Dated: 13.08.2024

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BRANCH NEW DELHI
Original Application No. 582/2024**

Rakesh Kumar

Applicant

Versus

Union of India & Ors.

Respondent

REPLY ON BEHALF OF THE RESPONDENT NO. 3 CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That Hon'ble NGT vide Order dated 21.05.2024 and Notice dated 20.06.2024 impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no. 3. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the answering respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the above Original Application (OA) contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save and except any averment which has been expressly admitted hereinafter.
3. That CPCB is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution), Act 1981 and the Environment (Protection) Act, 1986.



Reply on Merits:

4. That, no comments are offered by this answering respondent over the contents of paragraphs 1 to 8 of the Application as being of introductory nature.
5. That, in respect to the averments made at paragraph 9 to 11 of the OA, it is humbly submitted that with the prime objective of abating Air Pollution, the MoEF&CC, in 2019 launched National Clean Air Programme (NCAP) as a national-level strategy for reducing the levels of air pollution at city and regional scales in India. Under NCAP, States including Haryana are in process of preparation of State action plans which includes specific actions for Vehicles, Construction & Demolition Waste, Road Dust Management, Biomass burning and Industries.

Further, as per the Directions of Hon'ble NGT (SZ), CPCB has prepared guidelines for preparation of State Action Plan and submitted to Hon'ble NGT (SZ) in Original Application No. 159 of 2021 on 14.03.2024. These guidelines have been circulated to all SPCBs/PCCs on 13.06.2024. Copy of letter dated 13.06.2024 along with guidelines is enclosed at **Annexure-A**). Major source specific actions proposed under these guidelines for Industrial Emissions, specific to shifting to clean fuel are:

- Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG).
- Formation of Policies/Guidelines for laying gas distribution network for Industries;
- Replacement of heavy oil (e.g., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/Electricity);
- Restriction on usage of Pet coke for industrial use, etc.



REPLY TO BRIEF FACTS:

6. That, the contents of paragraphs 1 to 3 under “Brief Facts” of the original Application relates to newspaper report and other reports regarding air quality index in Hisar, Haryana. The following data as collected from Continuous Ambient Air Quality Monitoring Stations operated by the Haryana State Pollution Control Board is being presented for the consideration of the Tribunal:

Trend of Ambient Air Quality in Hisar during the year 2021-2023:

- The annual average concentration data during year 2021-2023 depicts that SO₂ and NO₂ concentrations are well within National Ambient Air Quality Standards (NAAQS), 2009 whereas PM₁₀ & PM_{2.5} exceeded NAAQS.
- With respect to the year 2021, declining trend is observed during 2022 & 2023 for PM₁₀ & PM_{2.5}.

Year	Annual Average Concentration (µg/m ³)			
	SO ₂	NO ₂	PM ₁₀	PM _{2.5}
NAAQS Standards	50	40	60	40
2023	14	22	136	66
2022	08	40	153	79
2021	12	30	162	92

Summary of AQI (Air Quality Index) during 2021-2023

- The AQI (Air Quality Index) data of Hisar city in Haryana during last three years is given in Table below.

Year	No. of days AQI monitored	Good	Satisfactory	Moderate	Poor	Very poor	Severe	Good Days	Bad Days
2023	231	02	60	114	33	15	07	176	55
2022	306	03	69	111	103	18	02	183	123
2021	341	17	66	112	83	55	08	195	146

7. That, the contents of paragraphs 4 to 6 under “Brief Facts” in the Application relates to the directions passed in relation to Delhi NCR by the Hon’ble Supreme Court in *Aditya Dubey (Minor) and Anr. v. Union of India and Ors.* (WP) (C) No. 1135/2020. The same is a matter of record, thereby no comments are offered over the same.
8. That, no comments are offered over the the contents of paragraphs 7 to 10 under “Brief Facts” in the original Application. However, it is respectfully submitted that the Respondent No. 3 has covered the aspect of shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG) in the guidelines annexed at **Annexure A**.
9. That, the contents of paragraphs 11 to 14 under “Brief Facts” in the Application, except so far as already replied herein above at para 6, relates to concerned authorities of States of Punjab and Haryana as well as a named industry, thereby, no comments are offered by Respondent no. 3.
10. That, the contents of paragraphs 15 under “Brief Facts” in the Application refers to orders passed by the Hon’ble Supreme Court in *M.C. Mehta v. Union of India (Shriram – Oleum Gas)*, (1987) 1 SCC 395. That, in response to the contents of Para 15, it is respectfully submitted to the Hon’ble Tribunal that the industries that are involved in manufacturing, storage or import of hazardous chemicals have to comply with the applicable provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and amendment thereof. The industries generating hazardous waste are required to comply with the applicable provisions of Hazardous and other waste Management Rules 2016.



11. That, the contents of paragraphs 16. under “Brief Facts” in the Application make submissions on the issue of vehicular pollution and orders passed by the Hon’ble Supreme Court in *M.C. Mehta v. Union of India*, (1998) 6 SCC 63. The orders are matters of record, thereby, no comments are offered over the same. However, it is respectfully submitted that the Respondent No. 3 has covered the aspect of vehicular pollution in the aforesaid guidelines annexed at Annexure A. Source specific actions proposed under the guidelines also include -

Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years), Policy for scrapping old vehicles and Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems.

REPLY TO GROUNDS:

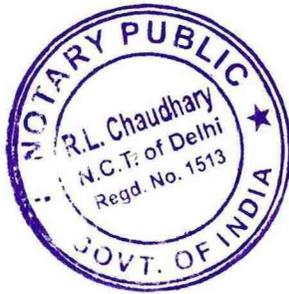
12. That, in response to the contents of Grounds A to D in the Application, the submissions herein above already made are reiterated and not repeated for the sake of brevity.

13. That, in response to the contents of Ground E & F in the Application, it is humbly submitted that, in relation to utilization of clean fuel, Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM) has issued the direction no. 65 regarding Standard list of approved fuels for various applications across NCR for uniform adoption of clean fuels across the entire NCR vide F.No. A-110018/01/2021-CAQM/8218-40 dated 23rd June, 2022 (Copy of direction is enclosed at **Annexure-B**)

Also, it is humbly submitted that Haryana State Pollution Control Board, has notified approved fuels in the whole State of Haryana vide order dated 12.12.2018 and revised as per the CAQM direction vide order dated 21.07.2022 (Copy of order enclosed at **Annexure-C & Annexure-D** respectively).



14. That, in response to the contents of Grounds G to K in the Application, the submissions herein above already made are reiterated and not repeated for the sake of brevity.
15. That, the answering respondent craves leaves of the Hon'ble Tribunal to file additional reply, in future, if required.
16. That in the light of the above submission, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.



A handwritten signature in black ink, appearing to read "Pankaj Agarwal".

(Pankaj Agarwal)
Scientist 'F'
Central Pollution Control Board

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BRANCH NEW DELHI
Original Application No. 582/2024

Rakesh Kumar

Applicant

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Respondent

AFFIDAVIT

I, Pankaj Agarwal, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 3 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Pankaj Agarwal

DEPONENT

पंकज अग्रवाल / Pankaj Agarwal
 वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (Ministry of Environment, Forest and Climate Change, Govt. of India)
 परिवेशन भवन, ई. अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

13 AUG 2024

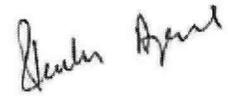
Verified at New Delhi on this day of _____ 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED

 NOTARY PUBLIC
 GOVT. OF INDIA

13 AUG 2024



DEPONENT

पंकज अग्रवाल / Pankaj Agarwal
 वैज्ञानिक 'एफ' / Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेशी सततता, पारिस्थितिकी, दिल्ली-110032
 Parivesh, Sustainability, Environment, Delhi-110032



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

EMAIL

CM-13013/56/2021-LAW-HO-CPCB-HO

13.06.2024

To,

The Member Secretaries
State Pollution Control Boards /PCCs
(As per list)

**Subject: Hon'ble NGT Order dated 09.05.2024 in the matter of OA No. 159 of 2021 (SZ)
-Guidelines for preparation of State Action Plan for clean air - reg.**

Sir,

This has reference to Hon'ble NGT Order dated 09.05.2024 in the matter of Original Application No. 159 of 2021(SZ) (*copy enclosed for ready reference*) regarding formulation of State Action Plan for clean air by States/UTs.

In this regard, CPCB has prepared "Guidelines for preparation of State Action Plan" based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories.

It is understood that States/UTs are in the process of formulating / revising respective State Action Plans (SAP) for clean air.

Accordingly, SPCBs/PCCs are requested to prepare/revise respective State Action Plans for clean air as per the guidelines prepared by CPCB (*copy enclosed for ready reference*). Copy of the approved SAP may also be submitted to CPCB.

This issues with approval of the Competent Authority.

Yours faithfully,

P. Agarwal
(Director & Head AQM)

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

Copy to:

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Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi- 11003

for kind information please

2 Principal Secretaries-Environment
All States/UTs

for kind information please

P. Agarwal

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31. PCCF and Principal Secretary,
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Government of Arunachal Pradesh
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32. Secretary
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34. Department of Environment & Forest
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36. Deputy Consevator & Forests
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37. Principal Secretary
UT of Andaman & Nicobar Islands
Secretariat, Port Blair, Andaman 744101

Guidelines for Formulation of State Action Plan



Central Pollution Control Board

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1.0 Background

Air pollution is a persistent and established public health problem. Air pollutants levels in most states have become a major concern owing to conflation of local emissions from multiple sources like vehicles, Road dust, Industries, House hold activities, improper management of wastes with meteorology and regional transport of pollutants. Studies suggest that city level air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the air shed approach are required. There are certain policy interventions which are required to be taken by every state for improving the air quality and achieving sustainable goals. Synergies between local, regional and National policy actions offer substantial co-benefits in reducing air pollution.

A holistic and integrated air quality management policy based on strong scientific insights through data analysis, identification of sources prioritizing actions and policy interventions along with strong enforcement, governance and monitoring are the strategy's adopted under the National Clean Air Programme (NCAP), crucial for ensuring desired air quality levels. NCAP was launched in 2019 to improve air quality through collaborative policies and actions at national and sub-national levels.

Under NCAP 131 Non-attainment cities have prepared City action plans. With multiple agencies involved at various levels of implementation, city action plans consist of source specific short, medium and long term actions with time targets and implementing agencies for all the identified sources, along with capacity building of State Pollution Control Boards/ Committees (SPCB/PCCs)/Urban Local Bodies (ULBs) in terms of monitoring network, project monitoring unit, public grievance redressal portals and air pollution related studies for driving science based policies. Apart from non -attainment cities in the State, there are other areas both Urban & Rural which also face air quality challenges. there are certain activities which needs direct intervention at State level for ensuring its implementation at district or city level for improvement of air quality. Therefore, action planning is required across all levels i.e. from National to local level.

NCAP also envisioned to prepare guidelines for State Action Plan (SAP) for improvement of air quality and required identification of areas and finalizing activities which needs direct intervention in time targeted manner at State level.

An Indicative template for preparation of State Action Plan was developed by MoEFCC (attached as **Annexure – I**) addressing the activities that would help in the improvement of air quality and was shared with 24 NCAP States by central Pollution Control Board

Further in compliance to the Directions issued by Hon'ble NGT, southern states namely Tamil Nadu, Telangana, Andhra Pradesh, Karnataka (States under NCAP) including Kerala and Union Territory of Puducherry also prepared the State Action Plans.

As of now 25 States have prepared the State Action Plan based on the template shared by MoEF&CC. General actions have been listed in the template, however states were informed to customize the template for state specific environmental issues clearly defining the actions, timeline and executing agency.

Hon'ble NGT (vide order dated 29.11.2023 in the matter of O.A. 159 of 2021) directed Central Pollution Control Board *to collate existing State action plans and bring out a common guideline for the State Action plan individually*. Accordingly, common guideline for Framing State Action Plan is prepared by CPCB that can be used by all the states to modify/prepare the State Action plans.

2.0 Framing of Guidelines

2.1 Need of State Action Plan

- For necessary policy changes, including prioritization and convergence of activities of various ongoing and / or proposed schemes and programs.
- State Action Plan under NCAP is to be prepared for the entire State/UT which includes cities covered under NCAP as well as cities/areas outside NCAP cities and need to be taken up for implementation by the State Government and city administration with a detailed funding mechanism. The other states/UTs where NCAP is not implemented may follow the same.
- State Action Plan may be backed up by emission inventory for the State/UT, and include sectoral emission load reduction plans.
- Policy intervention at the State level is also essential for the activities identified and approved under the City action plan. Such intervention will help in the seamless and smooth implementation of approved city action plan.

2.2 Features and components of State Action Plan

State action plans, shall intend to improve air quality and public health by identifying cost-effective measures to reduce emissions from sectors such as transport, industries, road dust, waste deposits and residential burning, among others. SAP should be a collection of regulations, policies and programs for

cleaner air. The process of SAP development is to be led by the State government involving all stakeholders. SAP shall comprise a detailed introduction to the natural, social and economic characteristics of the state. Existing monitoring network, Data/ AQI trends, major baseline information on the sources of air pollution and their relative contribution to ambient air pollution concentration as well as population exposure, Air-pollution challenges and actions in key sectors.

SAP is required to be develop keeping in view the air pollution reduction targets. Detailed strategies are needed to be identified to indicate the nature, scale, scope and depth of action needed for effective reduction to make an impact overtime.

Along with broad action points, detailed indicators and short-term priority action as well as those to be implemented in a medium to longer time frame along with the responsible agencies have to be included for all sectors to guide implementation.

Recommended components of a State Action Plan (SAP)

Components	Details
Executive Summary	
Introduction and Background	State review: <ul style="list-style-type: none"> • Topography Geography and meteorology • Population and urbanization • Economic and industrial development • Energy and transport • Level of Urban Services
Current status and challenges of air quality	
Baseline assessment	
Current status, Air Quality Index (AQI) and comparisons to objective/standard	Air quality levels, trends analysis, prominent pollutant identification, exceedance of pollutant levels from National Ambient Air Quality Standards (NAAQS)
Source Identification (Source Apportionment/ Emissions inventory and key pollutants)	Quantification of all emission sources (point, nonpoint, area, line) Analysis of effects and attribution to individual sources
	Business as usual versus alternative scenario analysis for emission reduction

Management and outreach	Inspection and enforcement plan Public perspective/ complaint redressal and awareness programme
Consideration to Graded Response Action Plan (GRAP)	Contingency plan to prevent critical pollutant levels relevant to the emissions and meteorology of the city and likelihood of their impact on air quality
Guiding principle	
Target and goals ,Timeline	Targets: The plans should include verifiable interim emission and sectoral emission reduction targets. This will ensure continuous and timely implementation of actions. Goal: Achieve NAAQS Timeframe for major activities
Development of the Action Plan	Steps, time span, participants and process
Process of development	SAP development shall be prepared by the Committee under chair of ACS/PS, Environment. (like AQMCs constituted under NCAP) involving other Dept. like UDD, Industry, Energy & Power, Mines & Geology, Rural Development, Finance, SPCB etc. SAP may be approved by the Steering Committee under chair of Chief Secretary.
Focus areas and main tasks	Prominent pollutant reduction, process improvement plans, holistic and phased approach to reduce stress in the existing system and achieve sustainable results.
High emission zones (Hotspots) micro plan	Identification and demarcation of high emission zones and graded plan (involving mitigation & enforcement) for improvement.
Analysis of costs and feasibility	Feasibility analysis (qualitative) Cost and impact on air quality and financial plan

Implementation of the Action Plan
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Monitorable targets	Interim air quality improvement targets Emission reduction targets Level of service benchmarks
Monitoring and evaluation	State, Central level committees to oversee implementation
Institutional arrangements (enforcement procedures, roles and responsibilities)	IT based tools for continuous monitoring Quarterly progress report
Steps, working periods, timeline	Punitive actions/ Reward programmes to encourage implementation as per plan
Supporting Policies	
Resource commitment (Institution, financing, policy, technology, social)	Joint agency commitments (eg. Waste collection targets achieved by joint planning and/ or funding from concerned agencies)
Key Projects	Key projects and their relevance to control measures (indicated by number) e.g.: Monitoring network plan, public transportation, waste management, industrial emissions monitoring, clean fuel plan, etc.) Specific sources of funding
Expected impacts	Achieve interim targets as per plan to have air quality as per NAAQS

State Action Plan is expected to be a comprehensive document comprising of integrated state level policies with an aim to aid air pollution mitigation measures across the state. A suggested framework for drafting the State Action Plan based on the aforementioned components is detailed below:

2.2.1 Topography & Geography of the State - Air pollution is not restricted to geopolitical boundaries; pollutants can travel long distances. Air pollution depends upon meteorology, topography & land use patterns. Dispersion of air pollution occurs in both the vertical and horizontal directions. It is primarily driven by wind speed and direction, but can be influenced by topography as well. In regions with flat topography, air can move freely, dispersing pollutants and reducing the concentration of pollutants. However, in areas with complex topography, such as valleys and mountains, air movement can be restricted. Unfavourable meteorological conditions may also result in accumulation of pollutants in certain areas. Scientific data and information may be used for assessing the impact of these factors

on Air Quality for development of action plan. SAP may also incorporate specific actions during unfavourable meteorological conditions

2.2.2 Regional Planning, Airshed & Coordination Mechanism - Similar to the city air action plan prepared by non-attainment cities, it is expected that the State Government will make endeavours to promote regional action planning by Urban/Rural areas apart from non-attainment cities for improvement in their respective air quality.

A comprehensive regional plan needs to be formulated incorporating the inputs from the regional source apportionment studies & available information of emissions from various sectors. Regional Airshed approach may be adopted by the State in the preparation of State Action Plan. Timeline, Departments and Fund sources for each of the activities identified in State Action Plan need to be detailed out in the plan document. List of Activities which need to be discussed and get implemented by neighbouring States in the same Air shed also needs to be mentioned. Co-ordination committee composition for coordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared.

2.2.3 Identification of prominent air polluting sources - Inventory of air pollution sources in the State/UT including hotspots or areas of concern pertaining to air pollution should be carried out.

2.2.4 Inputs from Stakeholders consultation process - Since the collaborative and participatory approach involving relevant different Department, Agencies, Local bodies and other Stakeholder with focus on all sources of pollution form the crux of the Programme, extensive consultation with all the relevant stakeholders forms the foundation for formulation of the State Action Plan. The first draft of the State Action Plan document formulated by the State Government on the basis of available background information may be shared with various stakeholders for comments. In addition to significant inputs from government bodies/agency/department, various national/ international best practices may also be solicited from experts during these consultations. The draft State Action Plan may be accordingly amended on the basis of available inputs from these consultations and meetings before finalization.

2.2.5 Target & Goals - States are encouraged to set targets to achieve desired air quality in future in consonance with National targets as well as those set by non-attainment cities within them. The base year for comparison of concentration also needs to be mentioned. The plan should include monitorable and verifiable interim emission reduction targets. This will ensure continuous and timely implementation of actions. The overall target should be achieving National Ambient Air Quality Standards (NAAQS).

2.2.6 Required Policy Interventions - State and Union Govt. policies for actions requisite for improvement of air quality and its adoption and Implementation need to be mentioned in SAP. Regulations or amendments in existing regulations for strict enforcement of the actions needs to be shared.

2.2.7 Development of the Action Plan - Steps, time frame participants and process may be indicated. State Action Plan should have participatory approach of all agencies with planning linked to policy and programs of various govt. departments. Holistic and phased approach may be adopted to reduce stress in the existing system and to achieve sustainable results. Expected impacts with analysis of cost and feasibility analysis may be undertaken for development of State Action Plan.

2.2.8 Role & Responsibilities - State Action Plan preparation responsibilities rest with the State Environment Department/State Pollution Control Board/Pollution Control Committee which include responsibility and sectoral measures assigned to various Dept. such as Policy implementation on EVs and EV infrastructure.

2.2.9 Monitoring Mechanism - The State Government may use the State Action Plan module within PRANA to share and monitor the progress w.r.t. State Action Plan periodically. Already the module has features to upload PDF copies of the State Action Plan, Theme specific activities/action plan, timeline for completion, target (coverage/percentage), financial implication and quarterly progress sharing options.

2.2.10 Source Specific Actions - With multiple agencies involved at various levels of implementation, State action plans are required to be prepared by identifying remedial actions for different air polluting sources of the state. Various policy initiatives and Schemes of Union Govt. may be taken in to consideration for implementation of SAP. However, State/UT may include/modify any source specific actions as suitable to the State's capabilities and requirements/circumstances.

Major source specific actions proposed under State action plans and possible implementation indicator examples are:

S. No.	Action	Indicative Actions
1	Industrial Emissions	<ul style="list-style-type: none"> • Policy for permitting new industries in Critically Polluted Areas (CPAs). • Guidelines for laying gas distribution network for Industries.

		<ul style="list-style-type: none"> <input type="checkbox"/> Policy for replacement of heavy oil (e.g., furnace oil, diese etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity). <input type="checkbox"/> Policy for restriction on usage of Pet coke for industrial use. <input type="checkbox"/> Rules and Regulations on uninterrupted power supply in State/ UT. <input type="checkbox"/> Policy for use of DG sets. <input type="checkbox"/> Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries. <input type="checkbox"/> Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.). <input type="checkbox"/> Mechanisms to control fugitive emissions sources. <input type="checkbox"/> Regulations for conversion of brick kilns to clean technologies. <input type="checkbox"/> Regulations for Emission Trading Scheme (ETS). <input type="checkbox"/> Policy to set up e-waste recycling unit in industrial areas in compliance with e-Waste Management Rules. <input type="checkbox"/> Number of industries in the State/UT complying emission standards. <input type="checkbox"/> Inventory of fuel consumed in the industries (type and quantity). <input type="checkbox"/> Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG <input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions.
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2	Vehicular Emissions	<ul style="list-style-type: none"> <input type="checkbox"/> Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years). <input type="checkbox"/> Policy for scrapping old vehicles. <input type="checkbox"/> Policy/ Plan for Li-battery waste management from scrapped vehicles. <input type="checkbox"/> Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems. <input type="checkbox"/> Policy for augment e-vehicles.
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		<ul style="list-style-type: none"> <input type="checkbox"/> Notification and enforcement of PUC norms <input type="checkbox"/> Online monitoring of PUC implementation. <input type="checkbox"/> Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated. <input type="checkbox"/> Construction of bypass / ring roads. <input type="checkbox"/> Re-filling Stations retrofitted with Vapor Recovery System. <input type="checkbox"/> Incentive of setting up R&D facilities related to EVs. <input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions.
3	Construction & Demolition Waste and Road Dust Management	<ul style="list-style-type: none"> <input type="checkbox"/> Policy for development of projects/ plants for C&D waste management. <input type="checkbox"/> Policy for use of C&D waste in laying and construction of State highways. <input type="checkbox"/> Demand creation for C& D waste and alternative use of C& D waste materials. <input type="checkbox"/> Schemes for development of green belt/ open spaces and street sides greening on State highways. <input type="checkbox"/> Penalty provisions for non-compliance of C&D waste management rules at construction sites. <input type="checkbox"/> Maintenance, repair and paving of State highways. <input type="checkbox"/> Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways. <input type="checkbox"/> Mechanism for development and maintenance of road infrastructures for industrial states and clusters.
		<ul style="list-style-type: none"> <input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management. <input type="checkbox"/> C&D waste processing plants. <input type="checkbox"/> Any other activity/ project pertaining to C&D waste and Road dust management
4	Emissions from burning of waste	<ul style="list-style-type: none"> <input type="checkbox"/> Enforcement of municipal solid waste (MSW) management Rules. <input type="checkbox"/> Policy for MSW management. <input type="checkbox"/> Policy for legacy waste management at dumpsites.

		<ul style="list-style-type: none"> <input type="checkbox"/> Policy for development and Construction of Waste to Energy Plants Waste to Energy Plants Waste Collection and Segregation status in the city (%). <input type="checkbox"/> Material Recovery Facility. <input type="checkbox"/> Waste to Energy and Waste to Compost plants. <input type="checkbox"/> Control open burning of MSW. <input type="checkbox"/> Any other activity/ project pertaining to MSW Management
5	Emissions due to burning of agro residues	<ul style="list-style-type: none"> <input type="checkbox"/> In-situ treatment of biomass residues for management of stubble burning <input type="checkbox"/> Ex-situ treatment of biomass residues for management of stubble burning <input type="checkbox"/> Biomass projects with respect to the hotspots of crop residue burning <input type="checkbox"/> Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers <input type="checkbox"/> Policy for supply chain mechanism for in-situ and ex-situ management of stubble <input type="checkbox"/> Supply chain for crop residues to cow shelters. <input type="checkbox"/> Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data. <input type="checkbox"/> Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence.

		<ul style="list-style-type: none"> <input type="checkbox"/> Any other scheme/ program that may help in reducing air pollution.
6	Emissions from Household and Commercial establishments	<ul style="list-style-type: none"> <input type="checkbox"/> Schemes for use of LPG/ PNG for cooking fuels. <input type="checkbox"/> Amendments to the building by-laws for “Indoor air quality management”. <input type="checkbox"/> Implementation of policies aiming for conversion of conventional fuels to cleaner fuels in commercial establishments. <input type="checkbox"/> Incentive measures to switch over to cleaner fuels.

		<input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions.
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2.2.11 Additional Actions:

- **Augmenting & Strengthening of Air Quality Monitoring Network:**

The State needs to detail out action plan to augment and strengthen Air Quality Monitoring Network across the state in ensuring a comprehensive and reliable database. Monitoring needs be reassessed for augmenting the monitoring network adopting optimum blending of various techniques such as manual, continuous and use of satellite-based information etc. They may list out utilization plan for resources such as NAMP fund or their own state funds for installation and maintenance of air quality monitoring network.

- **Air Quality Forecasting:**

The Air Quality Forecasting System (AAQFS) as a state-of-the-art system which forecasts the following day's air quality is being envisaged. The meteorological and emissions information is used to forecast air pollution daily and also expected air pollution exigencies.

Currently, Indian Institute of Tropical Meteorology (IITM), Pune, under the Ministry of Earth Sciences (MoES), is the apex body, which runs the System of Air Quality and Weather Forecasting and Research (SAFAR) as a programme to forecast air pollution trends. States may plan for an air quality forecasting system in arrangement with institutions as part of the State Action Plan.

- **Air Quality Data and Information System:**

Air information system may be set up at the state level, which will be responsible for creating a dashboard, data analysis, interpretation, dissemination, issuing bulletins, keeping track of international developments, and bringing out policy updates. This may be set up with the assistance of the IITs, IIMs, and other universities and research organizations involved in such studies. The Government of India is implementing the National Action Plan on Climate Change (NAPCC), wherein various institutes are engaged under National Communication (NATCOM). Relevant institutes from NATCOM list can be utilized for setting up such centres. Plan

accordingly for setting up of these centres needs to be formulated as part of the State Action Plan.

- **Institutional Strengthening:**

Institutional Strengthening is an important pillar for effective roll-out of air pollution mitigation strategy. State Action Plan need to list out action plan for institutional strengthening by focussing on a) Public awareness and education and b) Training and capacity building measures required to be undertaken to achieve the goal.

- **Afforestation & Green Cover:**

States need to list out action plan for plantation initiatives at pollution hot spots in the cities/towns may be undertaken under the National Mission for Green India (GIM), Nagar Van Yojana etc. Any other policy measures or activities planned to be undertaken for afforestation and development of green areas also need to be shared with target, timelines and financial implications.

- **Public grievance redressal mechanism at State Level:**

Similar to the non-attainment cities, States may implement a centralised public grievance redressal mechanism (web portal/app based) at the state level. States are expected to list out action plan for the same. It shall also include mechanism to address and dispose grievances in 24-48 hours by the concerned Department.

- **Hotspots of air pollution:**

Hotspots with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.

- Categorization of industries zones red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- State Action plan may further dwell upon other relevant action points as per need and requirement of the respective state.

2.3 Timeline & Budget

The State should also mention overall and action wise timelines and budget required for implementation along with responsible authority/department. AQMC may quantify required finances/funding for implementation of SAP through mobilisation of funds through convergence of Central and State Schemes.

Further, private financing and grants may be explored. SAP may also include the climate co-benefits in terms of reduction of CO2 equivalent to attract more investments from financial institutions and private organisations. Finance Dept. to allocate specific budget for implementation of SAP.

2.4 Review & Approval Mechanism

AQMC under chair of Principal Secretary, Environment to prepare SAP and to be approved by Steering Committee under chair of Chief Secretary.

AQMC to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.

Indicative template for State Action Plan**1. Industrial Emissions**

S. No.	Activities	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for permitting new industries in Critically Polluted Areas (CPAs)						
2.	Guidelines for laying city gas distribution network						
3.	Policy for replacement of heavy oil (eg., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)						
4.	Policy for restriction on usage of Pet coke for industrial use.						
5.	Rules and Regulations on uninterrupted power supply in State/ UT						

6.	Policy for use of DG sets						
7.	Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries.						
8.	Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.)						
9.	Mechanisms to control fugitive emissions sources.						
10.	Regulations for conversion of brick kilns to clean technologies						
11.	Regulations for Emission Trading Scheme (ETS)						
12.	Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules						
13.	Any other Policy / Rules/ Standards/ Guidelines						

	pertaining to industrial emissions						
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S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Target Completed as on date (no.)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
14.	Number of industries in the state complying emission standards						
15.	Inventory of fuel consumed in the industries (type and quantity)						
16.	Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG)						
17.	Number of households shifted to PNG/ LPG						
18.	Any other activity/ project pertaining to industrial emissions						

2. Vehicular Emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years)						
2.	Policy for scrapping old vehicles						
3.	Policy/ Plan for Li-battery waste management from scrapped vehicles						
4.	Policy / Scheme for Eco-Friendly Mass Rapid Transport Systems						
5.	Policy for augment e-vehicles						
6.	Notification and enforcement of PUC norms						
7.	Online monitoring of PUC implementation						
8.	Mechanism for centralized record						

	maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated						
9.	Construction of bypass / ring roads						
10.	Re-filling Stations retrofitted with Vapor Recovery System						
11.	Incentive of setting up R&D facilities related to EVs						
12.	Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions						

3. Construction & Demolition Waste and Road Dust Management

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for development of projects/ plants for C&D waste management						
2.	Policy for use of C&D waste in laying and construction of State highways.						
3.	Demand creation for C&D waste and alternative use of C&D waste material						
4.	Schemes for development of green belt/ open spaces and street sides greening on State highways						
5.	Penalty provisions for non-compliance of C&D waste management rules at construction sites						

6.	Maintenance, repair and paving of State highways						
7.	Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways						
8.	Mechanism for development and maintenance of road infrastructures for industrial states and clusters						
9.	Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management						

S. No.	Activities/ Action plan	Status of activity (Competed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
10.	C&D waste processing plants							
11.	Greening of open spaces/ parks developed							

12.	Any other activity/ project pertaining to C&D waste and Road dust management						
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4. Emissions from burning of waste

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification and Enforcement of municipal solid waste (MSW) management rules						
2.	Policy for MSW management						
3.	Policy for legacy waste management at dumpsites						
4.	Policy for implementation of ban on single use plastics						
5.	Policy for development and Construction of Waste to Energy Plants						
	(a) non-recyclable / combustible dry waste						
	(b) Bio- methanation / Bio CNG						
	(c) Composting plant etc.						

6.	Any other Policy / Rules/ Standards/ Guidelines pertaining to MSW Management							
S. No.	Activities/ Action plan	Status of activity (Competed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
1.	Waste collection status in the city (%)							
2.	Waste segregation status in the city (%)							
3.	Material Recovery Facility							
4.	Waste to Energy plants							
5.	Waste to compost plants							
6.	Remediation of dumpsites in the city							
7.	Control open burning of MSW							
8.	Any other activity/ project pertaining to MSW Management							

5. Emissions due to burning of agro residues

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	In-situ treatment of biomass residues for management of stubble burning						
	a) Schemes for procurement of agriculture machinery						
	b) Assistance for establishment of farm machinery banks/ custom hiring centres						
	c) Use of decomposer for in-situ Crop residue management.						
2.	Ex-situ treatment of biomass residues for management of stubble burning						
	a) Schemes for balers/ pellet/ briquette						

	machines, etc.						
3.	Biomass projects with respect to the hotspots of crop residue burning						
4.	Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers						
5.	Policy for supply chain mechanism for in-situ and ex-situ management of stubble						
6.	Supply chain for crop residues to cow shelters						
7.	Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data						
8.	Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence						

9.	Any other scheme/ program that may help in reducing air pollution					
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6. Household emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for Completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Schemes for use of LPG/ PNG for cooking fuels						
2.	Amendments to the building by-laws for “ Indoor air quality management”						
3.	Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions						

Additional Instructions:

- Air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the airshed approach are required.
- Identification of prominent air polluting sources: Inventory of air pollution sources in State/UT including hotspots or areas of concern pertaining to air pollution should be carried out.
- Hotspots of air pollution: Hotspots with respect to air pollution (such as stubble burning, illegal waste burning, un-authorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.
- Categorization of industrial zones into red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- Ambient air quality data: Plan to get access to available air quality monitoring stations in the State/UT operated by both public and private agencies. Quantification of improvement in existing air quality.

- Awareness on Air Quality: To develop Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution.
- State Action plan may dwell upon other relevant action points as per need and requirement of that state which are not mentioned in above template.

Direction No. 65

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-110018/01/2021-CAQM/8218-40

Dated: 23rd June, 2022

Subject: Standard list of approved fuels for various applications across NCR.

WHEREAS, emissions due to use of polluting fuels for various industrial, vehicular, domestic and miscellaneous purposes contribute significantly to the degradation of air quality in the NCR and adjoining areas and accordingly a consistent need has been felt to switch over to lesser polluting and cleaner fuel in the NCR;

2. WHEREAS, the Central Govt., State Govts. in the NCR and the Govt. of the NCT of Delhi have been continually making efforts to move towards use of cleaner fuels across various sectors contributing to the overall air quality in the region;

3. WHEREAS, the Govt. of NCT of Delhi and the State Govts. of Haryana and Rajasthan have an approved fuel list for various applications in their respective states, including the districts in the NCR, the State of Uttar Pradesh presently does not have an approved fuel list of its own;

4. WHEREAS, a perusal of such approved fuel lists as above indicates that there are still some heavily polluting fuels featuring in the approved fuel lists like coal, HSD, Naptha, LDO etc., the lists are not comprehensive, non-uniform and vary significantly from state to state;

5. WHEREAS, the matter related to use of clean fuels for industrial applications has already been deliberated extensively in the Commission from time to time and shifting of industries to PNG / cleaner fuels has been a priority area for the Commission and to this effect, statutory directions for permissible fuels for industrial applications in the NCR have already been issued in terms of Direction Nos. 53, 62, 63 and 64 dated 04.02.2022, 17.03.2022, 18.05.2022 and 02.06.2022 respectively;

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6. WHEREAS, the concerns of air pollution are uniform across NCR and particularly from the standpoint of a common airshed approach for the entire NCR and adjoining areas, it is desirable to have a unified list of approved fuels for various applications across all sectors in the entire territorial jurisdiction of the NCR towards aiming for uniform and better emission standards and an overall improved air quality in the region;

7. WHEREAS, in pursuance of the Order of Hon'ble Supreme Court of India dated 16.12.2021 (Civil) No 1135 in the matter of Aditya Dubey (minor) and Anr v/s UOI & Ors, directed the Commission to with a view to "find permanent solution to the air pollution menace occurring every year in Delhi and NCR, suggestions may be invited from the general public as well as the experts in the field, an Expert Group was constituted by the Commission to examine and deliberate upon all such suggestions and proposals;

8. WHEREAS, the Expert Group in their report in the subject matter have also strongly recommended phasing out usage of heavily polluting fossil fuels like coal, diesel oil, light diesel oil (LDO), Pyrolysis oil, Naptha etc. across NCR and to this end, have recommended a "Common" approved fuel list for NCR, incorporating cleaner fuels, to the extent possible;

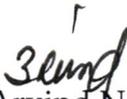
9. WHEREAS, the proposed standard / common fuel list for NCR was also deliberated upon as an agenda item in the recently held meeting of the full Commission on 25.05.2022 and considering the need to optimally balance the imperatives of sustainability of operations as also the emissions from use of various types/ categories of fuels that have a direct bearing on the air quality, the Commission approved the standard fuel list for uniform adoption of clean fuels across the entire NCR, barring some exceptions;

10. NOW, THEREFORE, in exercise of its powers under Section 12 of the Act, the Commission hereby directs for adoption of a standard list of fuels in NCR as annexed;

Handwritten signature

11. The aforesaid standard list of approved fuels shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list shall be completely in force in the entire NCR w.e.f. 01.01.2023.

12. Strict compliance of the above noted directions of the Commission be ensured by all concerned.


(Arvind Nautiyal)
Member-Secretary

Tel No.: 011-23701197

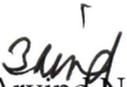
Email: arvind.nautiyal@gov.in

To,

1. The Chief Secretary, Govt. of Haryana.
2. The Chief Secretary, Govt. of Rajasthan.
3. The Chief Secretary, Govt. of Uttar Pradesh.
4. The Chief Secretary, Govt. of NCT of Delhi.
5. Member Secretary, Haryana State Pollution Control Board.
6. Member Secretary, Rajasthan State Pollution Control Board.
7. Member Secretary, Uttar Pradesh State Pollution Control Board.
8. Member Secretary, Delhi Pollution Control Committee.

Copy to:

The Chairperson and all Members, CAQM.


(Arvind Nautiyal)
Member-Secretary

Standard list of approved fuels for entire NCR

- **Petrol** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Diesel** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Hydrogen/Methane-** Vehicular and Industrial purposes.
- **Natural Gas (CNG/ PNG/ LNG) – Vehicular, Industrial and Domestic Purposes**
- **Liquified Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes**
- **Electricity - Vehicular, Industrial, Commercial and Domestic Purposes.**
- **Aviation turbine fuel**
- **Biofuels** (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- **for industrial/vehicular/Domestic purposes as applicable.**
- **Refuse Derived Fuel (RDF)** for Power plants, Cement plants, Waste to Energy plants.
- **Firewood/ Biomass briquettes for religious purposes.**
- **Wood/Bamboo Charcoal** for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (with emission channelization/control system) and Open eateries/ Dhabas.
- **Wood charcoal** for cloth ironing.
- **Electricity/ CNG/ Firewood and Biomass briquettes** for Crematoria.

22/11/20

Annexure to Direction No. 65Fuels permissible only beyond the jurisdiction of GNCTD

- **Biomass/Agriculture refuse and Pellets/ briquettes** - for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Biomass Pellets/ briquettes** - for Tandoors and Grills of Hotels/ Restaurants/ Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/ Dhabas.
- **Metallurgical coke** - For industrial purposes in standalone Cupola based Foundries.
- **“Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil** - for industrial purposes in metal smelting/melting/ refining / heating furnaces and kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants in the NCR.
2. Specific requirement of any other fuel(s), other than in the lists above, by a class/category of industries / other entities, owing to technical, technological and / or process requirements shall be considered by CAQM on merits.
3. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
4. All other fuels will be deemed as “unapproved” in as far as the NCR is concerned.





सत्यमेव जयते

127
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No. A110018/01/2021/CAQM

Dated: 3rd April' 2023

Addendum to Direction No: 65

Subject: Standard list of approved fuels for various applications across NCR - reg.

Pursuant to the approval of the Commission at the meeting held on 10.03.2023 and in partial modification of the Commission's Direction No. 65 dated 23.06.2022, 'Annexure to Direction No.-65' is hereby updated and may now be read as **annexed** with this addendum.

Enclosure: As above


(Arvind Nautiyal)
Member - Secretary

To

1. Member Secretary, UP State Pollution Control Board.
2. Member Secretary, Haryana State Pollution Control Board.
3. Member Secretary, Rajasthan State Pollution Control Board.
4. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. Chief Secretary, Government of Haryana, Haryana.
2. Chief Secretary, Government of Uttar Pradesh, Uttar Pradesh.
3. Chief Secretary, Government of Rajasthan, Rajasthan.
4. Chief Secretary, Government of NCT of Delhi, New Delhi.
5. Chairman, UP State Pollution Control Board.
6. Chairman, Haryana State Pollution Control Board.
7. Chairman, Rajasthan State Pollution Control Board.
8. Chairman, Delhi Pollution Control Committee.
9. Chairman, CPCB, New Delhi.
10. Addl. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.


(R.K. Agrawal)
Director

(Revisions highlighted in bold letters)

Standard list of approved fuels for entire NCR

- Petrol (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel
- Diesel (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel and **fuel for Power Generating Set.**
- Hydrogen/Methane – Vehicular and Industrial purposes
- Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes
- Liquefied Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes
- Electricity – Vehicular, Industrial, Commercial and Domestic Purposes.
- Aviation turbine fuel
- Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
- Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
- Firewood / Biomass briquettes for religious purposes.
- Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/ Banquet Halls (with emission channelization/control system) and Open eateries/Dhabas
- Wood charcoal for cloth ironing.
- Electricity/CNG/Firewood and Biomass briquettes for Crematoria.



Fuels permissible only beyond the jurisdiction of GNCTD

- **Pellets/briquettes made out of biomass/Agriculture refuse, rice-husk, waste wood, saw dust and chips generating during wood processing wastes/ saw dust** – for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Wood Charcoal – for lead recycling (secondary process) units**
- Biomass Pellets/briquettes – for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/Dhabas.
- Metallurgical coke – For industrial purposes in standalone Cupola based Foundries.
- “Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil – for industrial purposes in metal smelting/melting/refining/heating furnaces and **in Tunnel/ Refractory** kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants (**TPPs**) including **Captive TPPs** in the NCR.
2. **“Wood, wood logs/ blocks etc.” shall not be permitted as approved fuels.**
3. Specific requirement of any other fuels(s), other than in the lists above, by a class/category of industries/other entities, owing to technical, technological and/or process requirement shall be considered by CAQM on merits.
4. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
5. All others fuels will be deemed as “unapproved” in as far as the NCR is concerned.

2/2



HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA
Ph- 0172-2577870-73 Fax No. 2581201
E-mail: hspcbho@gmail.com

ORDER

In pursuance of the provisions of section 2(d) of the Air (Prevention and control of Pollution) Act, 1981 the Haryana State Pollution Control Board hereby declares the following fuels as the "Approved Fuels" for the purpose of the said act in the state of Haryana with adequate pollution control devices wherever required namely :-

1. Petrol (as per norms prescribed by Govt. of India from time to time)
2. Diesel (as per norms prescribed by Govt. of India from time to time)
3. Liquid Petroleum Gas (LPG) and PNG for domestic and commercial use.
4. Natural Gas/Compressed Natural Gas (CNG) for vehicles.
5. Piped Natural Gas (PNG) and LPG for boilers, furnaces, Lime Kilns and Thermic Fluid Heaters.
6. Aviation turbine fuel.
7. Coal for boilers, furnaces, Thermic Fluid Heaters, Lime Kilns and Brick Kilns.
8. Low- Sulphur Diesel Fuel (LSDF) for boilers, furnaces, Lime Kilns, Thermic Fluid Heater and incinerators.
9. Biomass / Agriculture refuse such as Rice Husk, Mustard Husk, Bagasse, Almond husk, Walnut Husk either in the form of Briquettes or loose to be used in Boilers, furnaces, Brick kilns.
10. Firewood and dung cake for domestic use, crematoriums and for other religious purposes.
11. Wood Charcoal for use in clothes ironing.
12. Biogas, Bio fuel, Char Coal.
13. Refuse Derived Fuel (RDF) for Power Plant, Cement Plants including Waste-to-Energy Plants

Dated Panchkula, the
11th December, 2018

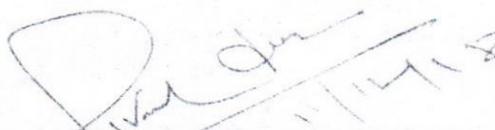
Ashok Kheterpal,
Chairman

Endst. No. 4023-4076

Date: 12-12-2018

A copy of the above order is forwarded to the following for information:

1. Chairman, EPCA
2. Chief Secretary, Govt. of Haryana
3. Secretary, MoEF & CC, G.O.I.
4. Additional Chief Secretary, Department of Environment and Climate Change, Haryana.
5. Additional Chief Secretary, Department of Industries and Commerce, Haryana
6. Additional Chief Secretary, Haryana Transport Department, Haryana.
7. Additional Chief Secretary, Civil Aviation Department, Haryana
8. Principal Secretary to Government, Haryana, Renewable Energy Department
9. Chairman, CPCB
10. All Deputy Commissioners in the state of Haryana
11. All Branch Incharges, Head Office, HSPCB
12. All Regional Officers of HSPCB in the field
13. EE (IT) for uploading the order on website
14. PS to Chairman, HSPCB
15. PA to Member Secretary, HSPCB


Environmental Engineer
For Chairman, HSPCB

FTMS
21767
2/12/2018
SD
13/12/18
SD


HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-2577870-74 E-mail:hspcbaircell@gmail.com
Annexure-D
ORDER

Whereas, Haryana State pollution Control Board, after taking approval from State Government has notified approved fuels in the whole State vide order endst. No. 4023-4076 dated 12.12.2018; and,

Whereas, Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi has issued the direction no. 65 regarding Standard list of approved fuels for various applications across NCR for uniform adoption of clean fuels across the entire NCR vide F.No. A-110018/01/2021-CAQM/8218-40 dated 23rd June, 2022;

Therefore, in compliance of directions passed by Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi and in pursuance of the provisions of section 2(d) of the Air (Prevention and control of Pollution) Act, 1981 the Haryana State Pollution Control Board hereby declares the fuels as the “Approved fuels for NCR and Non-NCR district of Haryana” annexed as 1 and 2 respectively for the purpose of the said act with adequate pollution control devices wherever required.

The aforesaid standard list of approved fuels in NCR (Annexure-1) shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list for NCR shall be completely in force in the entire NCR w.e.f. 01.01.2023.

**Dated Panchkula, the
21st July, 2022
Endst no. HSPCB/ Aircell/2022/**

**A.K. Singh, IAS,
Chairman
Dated:-**

A copy of the above order is forwarded to the following for information please:

1. Chairperson, CAQM, New Delhi.
2. Chief Secretary, Govt. of Haryana.
3. Secretary, MOEF & CC, Govt. of India.
4. ACS, New & Renewable Energy Department, Haryana.
5. ACS, Civil Aviation Department, Haryana.

6. ACS, Agriculture & Farmers Welfare and Development & Panchayats.
7. ACS, Environment & Climate Change Department, Haryana.
8. PS, Urban Local Bodies Department, Haryana,
9. PS, Industries & Commerce Department, Haryana.
10. PS, Transport Department, Haryana.
11. Chairman, CPCB.
12. All Deputy Commissioners in the State of Haryana.
13. All Branch In-charges, Head Office, HSPCB.
14. All Regional Officers of HSPCB in the field.
15. SEE (IT) for uploading the order on website.
16. P.S. to Chairman, HSPCB.
17. P.A. to Member Secretary, HSPCB.

Signed by Vinay Gautam
Date: 22-07-2022 11:55:53
Environmental Engineer (HQ)
Reason: Approved
For Chairman

A copy of above is forwarded to following for kind information please.

1. PS to PSCM.
2. PS to APSCM.

Standard list of approved fuels for entire NCR.

1. Petrol (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- Vehicular fuel.
2. Diesel (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- Vehicular fuel.
3. Hydroge4/Methane- Vehicular and Industrial purposes.
4. Natural Gas (CNG/PNG/LNG) - Vehicular, Industrial and Domestic Purposes
5. Liquefied Petroleum Gas (LPG) /Propane/Butane - Vehicular, Industrial and Domestic Purposes
6. Electricity - Vehicular, Industrial, Commercial and Domestic Purposes.
7. Aviation turbine fuel
8. Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
9. Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
10. Firewood/ Biomass briquettes for religious purposes.
11. Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (with emission channelization/control system) and Open eateries/ Dhabas.
12. Wood charcoal for cloth ironing.
13. Electricity/ CNG/ Firewood and Biomass briquettes for Crematoria.
14. Biomass/Agriculture refuse and Pellets/briquettes - for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
15. Biomass Pellets/ briquettes - for Tandoors and Grills of Hotels/ Restaurants/ Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/ Dhabas.
16. Metallurgical coke - For industrial purposes in standalone Cupola based Foundries.

17. "Low Sulphur Fuels" namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil - for industrial purposes in metal smelting/melting/ refining / heating furnaces and kilns.

Note:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants in the NCR.
2. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
3. All other fuels will be deemed as "unapproved" in as far as the NCR is concerned.
4. The aforesaid standard list of approved fuels in NCR shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list for NCR shall be completely in force in the entire NCR w.e.f. 01.01.2023.

Standard list of approved fuels for entire non NCR.

1. Petrol (as per norms prescribed by Government of India from time to time).
2. Diesel (as per norms prescribed by Government of India from time to time).
3. Liquid Petroleum Gas (LPG) and PNG for domestic and commercial use.
4. Natural Gas/Compressed Natural Gas (CNG) for vehicles.
5. Piped Natural Gas (PNG) and LPG for boilers, furnaces, Lime Kilns and Thermic Fluid Heaters.
6. Aviation turbine fuel.
7. Coal for boilers, furnaces, Thermic Fluid Heaters, Lime Kilns and Brick Kilns.
8. Low- Sulphur Diesel Fuel (LSDF) for boilers, furnaces, Lime Kilns, Thermic Fluid Heater and incinerators.
9. Biomass / Agriculture refuse such as Rice Husk, Mustard Husk, Bagasse, Almond husk, Walnut Husk either in the form of Briquettes or loose to be used in Boilers, Furnace, Brick Kilns.
10. Firewood and dung cake for domestic use, crematoriums and for other religious purposes.
11. Wood Charcoal for use in clothes ironing.
12. Biogas, Bio fuel, Char Coal.
13. Refuse Derived Fuel (RDF) for Power Plant, Cement Plants including Waste-to-Energy Plants.

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 582/2024

Rakesh Kumar

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 21.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Pinaki Misra, Senior Advocate with Mr. Pulkit Kapoor, Adv.

Respondent: Dr. Abhishek Atrey, Adv. for R – 5

ORDER

1. In this original application, Applicant has raised a grievance against the deteriorating air quality in and around Hisar which is affecting the health of residents and causing serious complications such as breathing problem, aggravation of existing diseases etc. One of the grievances raised by Applicant is that despite availability of cleaner fuel such as Piped Natural Gas (PNG), the industries operating in Hisar have not switched to PNG or any such other cleaner fuel. Hence, these industries are contributing to the air pollution in Hisar.

2. The Tribunal has already taken up the issue of deteriorating air quality in certain cities on Pan India basis in OA No. 687/2023. Learned Counsel appearing for Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM) has informed that Hisar is also one of the cities under consideration in that matter.

3. Considering the specific grievance with particulars raised in this OA, we direct issuance of notice to the respondents, who will be at liberty to file their response atleast one week before the next date of hearing. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. List along with OA No. 687/2023 on 14.08.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 21, 2024
Original Application No. 582/2024
DV